

**FORM III**  
**[ See Rule 20 ]**

**INTERLOCUTORY APPLICATION**  
**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY**

IA NO. \_\_\_\_\_ OF 200

In  
Appeal/Original Petition No. \_\_\_\_\_ of 200 .

**CAUSE TITLE**

Set out the Appeal No. \_\_\_\_\_ of 200  
Appeal / Petition short cause title

Set out the 1. Appeal No. \_\_\_\_\_ 200  
Cause Title – Interlocutory Application

**Petition for stay/direction/dispense with/condone delay/calling records**

The applicant above named state/s as follows :

1. Set out the relief (s)
2. Brief facts
3. Basis on which interim orders prayed for
4. Balance of convenience, if any :

(All interlocutory applications shall be supported by an affidavit sworn by the Applicant/on its behalf and attested by a Notary Public).

**DECLARATION**

The applicant above named hereby solemnly declare that nothing material has been concealed or suppressed and further declare that the enclosures and typed set of material papers relied upon and filed herewith are true copies of the originals or fair reproduction of the originals or true translation thereof.

Verified at \_\_\_\_\_ dated at \_\_\_\_\_ this day \_\_\_\_\_ of \_\_\_\_\_ 200 .

**Counsel for Applicant**

**Applicant**

**VERIFICATION**

I \_\_\_\_\_ (Name of the applicant) S/o.W/o.D/o. (indicate any one, as the case may be ) \_\_\_\_\_ age \_\_\_\_\_ working as \_\_\_\_\_ in the office of \_\_\_\_\_ resident of \_\_\_\_\_ do hereby verify that the contents of the paras \_\_\_\_\_ to \_\_\_\_\_ are true to my personal knowledge / derived from official record ) and para \_\_\_\_\_ to \_\_\_\_\_ are believed to be true on legal advice and that I have not suppressed any material facts.

Date :  
Place :

**Signature of the Appellant/Petitioner or authorized officer**